

**GOVERNMENT OF INDIA  
LABOUR  
LOK SABHA**

UNSTARRED QUESTION NO:5050

ANSWERED ON:27.08.2001

DEMAND OF INDIAN LABOUR BY FOREIGN COUNTRIES

IQBAL AHMED SARADGI;RAMDAS ATHAWALE;Y.S. VIVEKANANDA REDDY

**Will the Minister of LABOUR be pleased to state:**

- (a) whether some countries including Canada have shown interest in labour import from India for their manufacturing industries;
- (b) if so, the details thereof;
- (c) the number of applications received, cleared and pending with the Government in this regard, country-wise;
- (d) the policy of Government in this regard and the existing system of labour export in international market;
- (e) the number of registered agencies engaged in labour export, State-wise;
- (f) the number of persons sent abroad through these agencies during the last three years, till date, State-wise and year-wise;
- (g) the details of Trades/areas of skills in demand in international market, country-wise; and
- (h) the steps taken/proposed to be taken to export skilled/semi-skilled labourers to these countries, country-wise?

**Answer**

MINISTER OF LABOUR ( DR. SATYANARAYAN JATIYA )

(a) to (h): The Emigration Act, 1983 regulates migration of Indian workers abroad for employment on contractual basis. Under the Act, only the Recruiting Agencies registered with the Ministry of Labour can conduct the business of recruitment for overseas employment and the Government is not directly involved in recruitment. Seventeen categories of persons are not required to seek emigration clearance for taking up employment abroad. Besides this, emigration clearance is not required for fifty countries including Canada. The State-wise break-up of number of Registered Recruiting Agencies and the number of persons sent through them for employment are indicated in the Annexure-I and II respectively.